[SHRI MADHAV RAO SCINDIA]

of operating procedures has been laid down to prevent such accidents in future.

Development of Kurukshetra in Haryana

2153. SHRI S.S. SURJEWALA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state ':

(a) whether Government consider Kurukshetra in Haryana a national level historical place of tourist interest; if so, what are the steps taken by Government to preserve/propagate and spread the message of Kurukshetra;

(b) whether Government propose to bring Kurukshetra in Haryana on the tourist map of India; if not, what are the reasons therefor; and

(c) whether Government poposes to provide an airlink between Delhi and Kurukshetra and also improve National Highway No. 1 between Delhi and Ambala for the benefit of tourist ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAV RAO SCINDIA) : (a) to (c) The development and promotion of a tourist place is primarily the responsibility of the concerned State Government. However, the Central Government extends financial assistance on specific projects dependent upon their merit, inter-se priority and availability of funds. The Central Department of Tourism in the past has sanctioned the following projects for Kurukshetra :

(A) Yatri Niwas

(B) Kurukshetra Festival

There is no proposal to provide air linkage between Delhi and Kurukshetra under consideration. The improvement work of Nationa] Highway No. 1 between Delhi and Ambala has been undertaken and the progress is in different stages.

Violation of Government's Order by Air Taxi Operator

2154. SHRI GHUFRAN AZAM : Will the Minister of CIVIL AVIATION AND TOURISM be pleased *to* state : (a) whether the import of an old Fokker passenger aircraft by a leading private air taxi operator after manipula ting its manufacturing date has in viola tion of Government's specifications been detected by the Directorate General of Civii Aviation as reported in the Indian Express of the 26th November, 1992;

(b) if so, what are the details thereof;

(c) whether Government have contemplated any action against the operator who have manipulated with the manufacturing dale; and

(d) if so, what are the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAV RAO SCINDIA) : (a) Yes, Sir.

(b) to (d) M/s Continental Aviation Pvt. Ltd., requested DGCA for import of one F-27 aircraft from New Zealand and gave the year of manufacture as 1972. However, it was confirmed from the manufacture that the date of manufacture was 1961 and not 1972, as claimed by the operator. The certificate of airworthiness of the aircraft was immediately withdrawn and permission to fly the aircraft has been refused.

Fund allocation for National Radar Terminal

2155. SHRI V. NARAYANASAMY : Will the Minister of CIVIL AVIATION & TOURISM be pleased to state :

(a) whether it is a fact that the funds allocation for National Radar Terminal has been reduced, thereby hampering indigenous expertise and production of radars; and

(b) whether to keep up with the development in science and technology Government propose to give the Radar Council sufficient money ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA) : (a) and (b) The Ministry of Civil Aviation & Tourism has not undertaken any project titled "National Radar Terminal".